

CBI Vs. N.S. Bhangoo
RC/BD1/0004/E/2014
BS &FC

27.05.2020

Present: Ms. Mona Jonwal, Ld. PP for CBI alongwith IO.

Sh. Jai Dehadrai and Sh. Sidharth Arora, advocates for accused Subrata Bhattacharya.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application of bail of applicant/accused is being heard through video conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Court Official deputed by Ld. District & Sessions Judge.

The present application and the above case itself, is transferred to the court of Sh. Ashok Kumar, Ld. ACMM-02, Rouse Avenue District Courts. Therefore, the above application shall be disposed off by the said court. Ahlmad of this court is directed to send the complete record of the above case to the court of Sh. Ashok Kumar, Ld. ACMM-02 as and when the court resumes normal functioning or in case earlier required by the said court.

The counsel for applicant/accused has submitted that he has filed some written submissions/short notes today. CBI wishes to file reply. CBI may endeavour to file reply to the same by 30.05.2020 so that matter may be heard on 01.06.2020 by concerned court.

List the matter before the concerned court i.e. Sh. Ashok Kumar, Ld. ACMM-02, Rouse Avenue District Courts on 01.06.2020.

Harjyot Singh Bhalla
Duty MM/CMM/RADC/New Delhi
27.05.2020